



**DFR NO. 1574 OF 2017**

Registry is directed to number the appeal. With the consent of the parties, the matter is taken up for admission.

Admit. Issue notice to the Respondents returnable on 31.10.2017. Mr. Hemant Singh takes notice on behalf of Respondent No.2 and seeks three weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **31.10.2017**. In the meantime, learned counsel for Respondent No.2 may file reply on or before 16.10.2017 after serving copy on the other side. Tag to appeal No. 158 of 2017.

**(N.K. Patil)**  
**Judicial Member**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/vt*